

No. HCA-II 15/2016



**HIGH COURT OF KARNATAKA,  
BENGALURU-560 001.  
DATE:28<sup>th</sup> March, 2025**

**NOTIFICATION**

**Sub:** Inviting sealed quotations for supply of '01' No. of "Mobile Handset" at a cost not exceeding ₹25,000/- inclusive of GST and all other charges- reg.

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It is hereby notified that, High Court of Karnataka desires to invite sealed quotations from the reputed firms to supply '01' No. of "Mobile Handset" at a cost not exceeding ₹25,000/- inclusive of GST and all other charges.

Therefore, interested firms may submit their sealed quotations quoting their lowest price for supply of '01' No. of "Mobile Handset" at a cost not exceeding ₹25,000/- inclusive of GST and all other charges as per the conditions mentioned in Annexure-I of this Notification.

The sealed quotation shall reach the Office of the Registrar General, High Court of Karnataka, Bengaluru – 560 001, not later than 03<sup>rd</sup> April 2025 at 04.00 p.m. Any quotations received after the due date and time shall not be considered and rejected outright. The sealed cover containing the quotation shall be super-scribed with **"QUOTATION FOR SUPPLY OF '01' NO. OF 'MOBILE HANDSET"**.

The quotations will be opened on 04<sup>th</sup> April 2025 at 03.30 p.m. in the Chambers of Registrar (Administration), High Court of Karnataka, Bengaluru.

**Sd/-**

**I/c REGISTRAR (ADMINISTRATION)**

## **ANNEXURE-I**

### **Terms and Conditions:**

1. The rate per mobile handset has to be quoted inclusive of all taxes and charges. The rate once quoted in the quotation should not be increased once it is accepted.
2. The Mobile handset has to be supplied according to the requirement and the payment will be made only after satisfaction of the supplied mobile handset.
3. The sealed quotations should reach this Office not later than 03<sup>rd</sup> April 2025 at 04.00 p.m. to Tappal Branch.
4. Sealed quotation should be addressed to the Registrar General, High Court of Karnataka, Bengaluru.
5. Supply should be made within 07 days from the date of Purchase Order.
6. The High Court of Karnataka reserves the right to cancel the Purchase Order at any time, if the supply is found to be not satisfactory.
7. The payment will be made to the firm's Bank Account through Khajane-II Platform of Government of Karnataka, only after satisfactory supply of the Mobile handset cost not exceeding ₹25,000/- inclusive of GST and all other charges.
8. The High Court reserves the right to accept the lowest quotation or any quotation and also reserves the right to accept or reject any quotation without assigning any reasons.

**Sd/-**

**I/c REGISTRAR (ADMINISTRATION)**